

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

O.A. 199 of 2001

Date of order : 10.2.04

Present : Hon'ble Mr. B.N.Som, Vice-Chairman
Hon'ble Mr. Justice B.Panigrahi, Vice-Chairman

RAJ KUMAR SIKHA

VS

UNION OF INDIA & ORS

For the applicant : None

For the respondents : Mr. D.N.Mishra, Counsel

O R D E R

Per Justice B.Panigrahi, VC:

The applicant has questioned the propriety of the orders at Annexures-4 and 5 by which he has been repatriated and posted in his original post. A further prayer has been made to allow him to continue in his present post of P.Way Supervisor in the construction division, Rayagada.

2. None appears for the applicant. However, Mr. Mishra, 1d. counsel appearing for the respondents has submitted that after filing of this case the applicant has already joined in his new assignment and, therefore, the application has become infructuous.

3. In order to ascertain the correctness of this submission, we have gone through annexure-R2 to the reply which reveals that the applicant has been released on the forenoon of 15.5.01 and thereafter he joined his new assignment.

4. In that view of the matter, the application is dismissed being infructuous. No costs.


VICE CHAIRMAN (A)


VICE CHAIRMAN (J)